

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.619/04

Tuesday this the 24th day of August 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

Suja Bhaskaran Pillai,
D/o.late E.S.Bhaskaran Pillai,
Section Officer,
Debt Recovery Tribunal (Kerala & Lakshadweep),
Kerala State Housing Board Building,
Panampilly Nagar, Ernakulam.

Applicant

(By Advocate Mr.O.V.Radhakrishnan)

Versus

1. Debts Recovery Tribunal
(Kerala & Lakshadweep), Ernakulam,
represented by its Registrar-in-charge(Admn.),
Kerala State Housing Board Building,
Panampilly Nagar, Ernakulam.

2. Registrar-in-charge (Admn.),
Debts Recovery Tribunal
(Kerala & Lakshadweep), Ernakulam,
Kerala State Housing Board Building,
Panampilly Nagar, Ernakulam.

3. Customs, Excise and Service Tax Appellate Tribunal,
represented by its Registrar, West Block No.2,
R.K.Puram, New Delhi - 110 066.

4. Union of India represented by
its Secretary, Ministry of Finance,
Department of Economic Affairs,
New Delhi.

Respondents

(By Advocate Mr.C.Rajendran,SCGSC)

This application having been heard on 24th August 2004 the
Tribunal on the same day delivered the following :

O R D E R

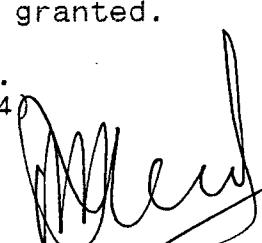
HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant seeks permission to
withdraw the application. Permission is granted. The
application is dismissed as withdrawn. No costs.
(Dated the 24th day of August 2004)

H.P.DAS

ADMINISTRATIVE MEMBER

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A.V.HARIDASAN
VICE CHAIRMAN